

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 4**  
**(IB)-553(PB)/2019**

**IN THE MATTER OF:**

Mr. Anil Gupta & Ors

.... Applicant/petitioner

Vs.

Indirapuram Habitat Centre Pvt Ltd

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code,2016**

**Order delivered on 07.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):- - Mr. Akash Vajpai, Advocate

For the Respondent(s):- -

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 28.03.2019.

Process through all modes as well as dasti.

List the matter on 28.03.2019.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**